

would be available. How can I say today what the figures would be?

SHRI ATAL BIHARI VAJPAYEE: Sir, are you satisfied with the reply? The hon. Minister in his reply has stated that 50 lakhs acres will be available. But now he says that State-wise figures are not available. Then how did he arrive at this figure of 50 lakhs?

SHRI MOHAN DHARIA: I have mentioned only the approximate estimates. I have got the figures for the States. If the hon. Member wants to know the exact figure for each State, naturally it will be available only after the application of the law. But if he wants only the estimates of figures for the States, I can supply those estimates.

SHRI K. LAKKAPPA: The bulk of the people living in the rural areas, the most vulnerable section, they are the landless labourers. Have the Planning Commission prepared any scheme to create in these people a sense of participation and involvement in the various projects? If so, may I know whether the Planning Commission has asked for, and the State Governments have sent, such schemes?

SHRI MOHAN DHARIA: We are having discussions with the Chief Ministers, Members of Parliament, Opposition party leaders and trade union workers in order to have better involvement of the people in the process of planning, and this process will be further accelerated.

श्री सोमचन्द्र सोलंकी : अध्यक्ष महोदय, मैं माननीय घर और माननीय धारिया को यह कहना चाहता हूँ कि आप की मिनिस्ट्री का काम प्लान बनाना है। आप ने एक प्लान बनाया, दूसरा बनाया है लेकिन अभी तक आप ने लैंडलेस लेबरर्स को कुछ दिया है, जमीन दी है। यदि हाँ, तो कितनी दी है। समुद्र में एक बूंद पानी डाल देते हो और कहने

हो कि सब बांट दिया। जब कि आप ने कुछ किया ही नहीं उन के लिए। लैंडलेस लेबरर्स ज्यादातर हरिजन और शेड्यूल्ड कास्ट्स हैं उन्हें रोजी देने के लिए, जमीन देने के लिए और धंधे के लिए क्या किया है ?

श्री डी० पी० घर : जितने भी यह प्रोग्राम बने उन का मकसद यही था कि जो हरिजन हैं, जो लैंडलेस हैं, जो गरीब तबके हैं गांवों में उन को फायदा पहुंचाया जाये और हमारा दावा यह है कि ये स्कीमें बहुत हद तक कामयाब हुई हैं।

It is not a question of saying 'Yes' or 'No', but the truth of the matter is that these scheme have succeeded by and large and have produced results and we are going to continue these schemes and we hope they will produce better results.

MR. SPEAKER: Mr. Samar Mukherjee.

SHRI K. S. CHAVDA: One question about the reclamation schemes of wasteland. They are throwing the blame on the States.

MR. SPEAKER: No, please. I am sorry I have passed on to the next question. We have already had more than a dozen supplementary questions on this.

श्री एस० एम० बनर्जी : प्लान का डिस्कशन कभी नहीं हुआ, और जमीन जिस तरह से बांट रही है ऐसे ही बांटती रही तो सिवाय इस के कि लोग जमीन के नीचे चले जायेंगे और कुछ नहीं होगा।

Interim Report by Sarkar Commission on Larger Industrial House

*230. **SHRI SAMAR MUKHERJEE:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY. be pleased to state:

(a) whether Government propose to ask the Commission of Enquiry on

Larger Industrial Houses to submit interim reports on the basis of work already done by it; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI PRANAB KUMAR MUKHERJEE): (a) and (b). The Government had some time back suggested to the Commission of Inquiry on Large Industrial Houses to consider submission of an interim report in respect of some of the terms of reference and in particular item 8 of Schedule A (production in excess of licensed capacity by certain undertakings). The Commission has intimated that subject to there being no legal and practical difficulties it would consider submitting an interim report in respect of item 8 of Schedule A.

SHRI SAMAR MUKHERJEE: The Commission was appointed in February 1970. Now three years are over and the Commission was to inquire into the irregularities, lapses and the improprieties pointed out by the Industrial Licensing Policy Enquiry Committee and it has been asked also to probe into the allegations against the Birla group of concerns. I want to know from the Minister when the report of the Commission is going to be submitted and whether the Commission has asked for further extension of time or not and whether the Government has granted any extension of time.

SHRI PRANAB KUMAR MUKHERJEE: The appointment of the Commission was notified on 18th February, 1970 and the Commission actually started working by 29th May 1970. In reply to the latter, part of the hon. Member's question, extension of time has already been given upto 17th February, 1974.

SHRI SAMAR MUKHERJEE: Why has so much time been given?

From the Minister's reply...

SHRI VIKRAM MAHAJAN: Why don't you make it tomorrow?

SHRI SAMAR MUKHERJEE: ... it is clear that in 1970 this Commission has been given proper terms of inquiry and why such a long time has been given—I want to know.

SHRI PRANAB KUMAR MUKHERJEE: In view of the fact that the terms of reference required investigation in detail and officers from various Departments were to be placed at the disposal of the Commission, it naturally took some time and that is why the Government has extended the tenure of the Commission.

SHRI S. M. BANERJEE: I would like to know from the hon. Minister whether it is a fact that there were certain obstacles placed and the smooth working of the Commission has become impossible. I would also like to know whether those obstacles have been removed and if so, what those obstacles were and whether they were not created by some of the big business houses including the Birlas.

SHRI PRANAB KUMAR MUKHERJEE: In fact certain obstacles were created by way of filing writ petitions for preventing the Commission to acquire relevant information. Naturally, the Commission had to wait till those writ petitions were disposed of. At the initial stage the Commission had certain difficulties regarding these matters and those have since been removed and certain officials are placed at the disposal of the commission for conducting investigations.

श्री शंकर बयाल सिंह: मैं घ्राप के माध्यम से जानना चाहूंगा कि जिन बड़े उद्योग-गृहों के सम्बन्ध में जांच हो रही है उन में से कौन-कौन से उद्योग-गृह हैं और उन की संख्या कितनी है? मैं सरकार से इस की भी जानकारी चाहूंगा कि 1970 से ले कर, जब यह कमेटी बनी थी, अब तक कितने नये उद्योग-गृह बड़े हो गये हैं?

अत्यन्त महोदय : प्रश्न इंटेरियम रिपोर्ट के बारे में पूछा गया है, आप कहां से कहां चले गये ?

SHRI PRANAB KUMAR MUKHERJEE: Shall I answer?

MR. SPEAKER: If you want to.

SHRI PRANAB KUMAR MUKHERJEE: In fact the Enquiry Commission was appointed to look into the affairs of Birlas etc. No new industrial house has been added in the terms of reference.

SHRI SHANKAR DAYAL SINGH: It was not specifically for the Birlas only.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMNIAM): It does not cover only Birla group. All the 45 Houses referred to in Dutt Enquiry Committee report are to be gone into. The question of sanctioned capacity and how they could produce beyond the capacity etc. will have to be investigated.

Introduction of Non-Revertible Phonogram Service

*233. **SHRI N. K. SANGHI:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether non-revertible phonogram service has been introduced in some cities in the country to cut down the time taken for despatch of phonograms;

(b) if so, the names of the cities where this has been introduced; and

(c) whether the reaction of the users has since been ascertained about the new service and what mechanical care has been taken to ensure that incorrect billing is eliminated under the new system?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA):
(a) Yes, Sir.

(b) The service has been introduced with sophisticated 'call-queueing and 'number identifications facilities' at Bangalore, Bombay, Madras and New Delhi, and with less sophisticated equipment at Coimbatore, Lucknow, Madurai, Patna, Salem and Tiruchirapalli.

(c) At Bombay, where the service was introduced very recently, the number of phonograms increased by 15 per cent and several letters were received from subscribers appreciating the increase in efficiency of the service. To ensure correct billing, "number identification" facility is provided by which the operator can dial back through an alternate outgoing junction and verify the correctness of the number announced by the customer before taking down the message.

SHRI N. K. SANGHI: Non-revertible phonogram service was introduced in Delhi in 1970. Why has it not been introduced in Calcutta which is one of the biggest telephone exchanges in the country? Calcutta is suffering from inefficiency. Why is this not introduced in Calcutta which is the biggest capital city?

SHRI JAGANNATH PAHADIA: It is under active consideration.

SHRI N. K. SANGHI: Why has it not been thought of? Why it is not taken up in Calcutta? It has already been taken up in Delhi since 1970.

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): When he says, it is under active consideration, it is very clear. The whole difficulty about this scheme is due to non-availability of some sophisticated equipments. I would say, Calcutta is very important and that is why my colleague